

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION (PIL) No: 54 OF 2024

Between:

Juluru Gowrishankar, S/o Juluru Basvaiah, Aged about 62 years, occ. Writer,
R/o Flat No. 410, MSK Towers, Street No. 11, Himayatnagar, Hyderabad –
500029.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government, Secretariat Buildings, Hyderabad.
2. Principal Secretary, General Administration Department, Government of Telangana, Secretariat, Telangana.
3. Special Chief Secretary to Government, Finance Department, Government of Telangana, Secretariat, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, more particularly a writ in the nature of mandamus, declaring the action of the Respondents in changing the statue of Telangana Talli by hurting the sentiments of the Telangana people, and further, the decision to spend hefty amounts in replacing all the statues of Telangana Talli with the new version being unveiled by the Respondents, all over the State of Telangana, which costs the State's exchequer unnecessarily, which is the public money as being arbitrary, illegal and unconstitutional and seeking a consequential direction to the Respondents to refrain from changing the Telangana Talli status. and retain the existing statues of the Telangana Talli in its form.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to forthwith refrain from changing the statues of Telangana Talli across the State and retain the existing statues of the Telangana Talli in its form.

**Counsel for the Petitioner: SRI B.MAYUR REDDY, Sr. COUNSEL, REP. FOR
SRI P.RAMULU**

**Counsel for the Respondents: SRI S.RAHUL REDDY, SPL GP,
REP. FOR ADDL. ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION (PIL) No.54 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Mayur Reddy, learned Senior Counsel representing Mr. P.Ramulu, learned counsel for the petitioner.

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of learned Additional Advocate General for the respondents.

2. Learned Senior Counsel for the petitioner seeks leave of this Court to withdraw the writ petition with the liberty to the petitioner to file a fresh writ petition.

3. Accordingly, the writ petition is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K. AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

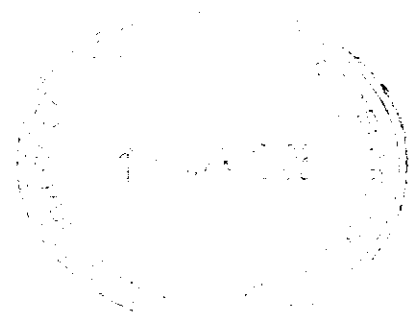
1. One CC to SRI P.RAMULU, Advocate [OPUC]
2. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

BSR
GJP

hp

HIGH COURT

DATED: 24/12/2024



ORDER

WP(PIL).No.54 of 2024

DISMISSING THE WRIT PETITION (PIL)

AS WITHDRAWN,

WITHOUT COSTS

⑥

fcj
21/12/25